The Tamil Nadu Consolidated Fund (Charged Expenditure) Act, 1950

Act 26 of 1950

Keyword(s):
Charging the Expenditure
Consolidated Fund (Charged Expenditure) [1950 : T.N. Act XXVI]

[Tamil Nadu] ACT No. XXVI OF 1950.

[The [Tamil Nadu] Consolidated Fund (Charged Expenditure) Act, 1950.]

(Received the assent of the Governor on the 2nd November 1950; first published in the Fort St. George Gazette on the 7th November 1950.)

An Act to amend certain enactments for the purpose of charging the expenditure referred to therein on the Consolidated Fund of the State.

WHEREAS it is expedient to amend certain enactments for the purpose of charging the expenditure referred to therein on the Consolidated Fund of the State; It is hereby enacted as follows:

1. (1) This Act may be called the [Tamil Nadu] Consolidated Fund (Charged Expenditure) Act, 1950.

(2) It extends to the whole of the [State of Tamil Nadu].

(3) It shall be deemed to have come into force on the 1st April 1950.

2. 

[These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.]

2 For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 31st August 1950, Part IV-A, page 366.

3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

4 Section 2 was repealed by section 2 of, and the First Schedule to; the Tamil Nadu Repealing and Amending Act, 1955 (Tamil Nadu Act XXXVI of 1955).